

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No. 780/KB/2018

Present: Hon'ble Member (J) Shri M.B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd July, 2018, 10:30 A.M

Name of the Company		BASF India Ltd. -Vs- Simplex Infrastructures Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mrs. Poonam Kesuani Bhattacharyya Adv.
For INDIALAW LLP

ORDER

2. Mr. Dwalpayan Ghosh Adv.

The Ld. Counsel for the Operational Creditor is present. Nobody is present from the Corporate Debtor's side.

on behalf of Operational Creditor
Ghosh
2/7/18

The Operational Creditor has filed this Petition under section 9 of the Insolvency and Bankruptcy Code, 2016.

As per directions of the Hon'ble NCLAT in innovative industries case, notice of admission on the Corporate Debtor is to be served. The Court Officer is directed to issue notice of admission to the Corporate Debtor and handover the same to the Operational Creditor for effective service to the Corporate debtor. The Operational Creditor is to serve the notice of admission to the Corporate Debtor and file affidavit of service within seven days from today.

For return of notice and for further consideration list it on 02-08-2018.

Sd
(MA VI)
MEMBER(JUDICIAL)